



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 6th January, 2026.

L. A. BILL No. 13 OF 2026.

A BILL FURTHER TO AMEND THE TELANGANA MUNICIPALITIES ACT, 2019.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Municipalities (Third Amendment) Act, 2026.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

[1]

**Amend-
ment of
Sche-
dule-I.
(Act
No.11 of
2019).** (2) In the Telangana Municipalities Act, 2019 (hereinafter referred to as the Principal Act), in Schedule-I referred to in sub-section (2) of section 3, under the heading "XXII NALGONDA", the Sl.No.86 and the entries relating thereto shall be omitted.

**Amend-
ment of
Sche-
dule-II.** (3) In the Principal Act, in Schedule-II referred to sub-section (2) of section 3, after Sl.No.15 and the entries relating thereto, the following Sl.No. and the entries shall be added, namely,-

(1)	(2)	(3)	(4)
"16	Nalgonda	Nalgonda	48"

STATEMENT OF OBJECTS AND REASONS

The Government have received the proposals for the upgradation of Nalgonda Municipality into the Nalgonda Municipal Corporation, duly supported by the Commissioner and Director of Municipal Administration and the District Collector, Nalgonda.

Nalgonda has undergone substantial growth in recent years. Seven surrounding Gram Panchayats were merged in the year 2013, expanding the urban area from 37.49 sq. km to 107.48 sq. km. The present population is approximately 2,43,615 with growing urban characteristics, increasing number of assessments, trade licenses and revenue base. The town is well connected through the national highways and railway networks and is witnessing major infrastructure initiatives including development of the Regional Ring Road.

Considering the increasing civic demands, the need for improved urban governance systems, comprehensive planning, efficient delivery of municipal services such as water supply, sanitation, solid waste management, drainage, public health and infrastructure, it has become necessary to upgrade the Nalgonda Municipality as Nalgonda Municipal Corporation.

Section 3(3) of the Telangana Municipalities Act, 2019 empowers the State Legislature to alter or modify Schedules to form, include or upgrade local bodies. It is, therefore, proposed to amend Schedule-II of the Telangana Municipalities Act, 2019 suitably to notify the Nalgonda Municipal Corporation.

The Bill seeks to achieve the above Objective.

**A. REVANTH REDDY,
CHIEF MINISTER.**

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carryout the purposes of the Act and such notification issued which is intended to cover matters mostly of procedural in nature.

The above provisions of the Bill regarding delegated legislation is thus of normal type and is mainly intended to cover matters of procedure.

A. REVANTH REDDY,
CHIEF MINISTER.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Municipalities (Third Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

**A. REVANTH REDDY,
CHIEF MINISTER.**

**RENDLA THIRUPATHI,
Secretary to Legislature
(Legislative Assembly).**